

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU**

*(Through web-based video conferencing platform)*

**ITEM No.23  
I.A.Nos.450/2022, 149, 641/2023 in  
C.P.(IB)No.126/BB/2021**

**IN THE MATTER OF:**

Mr. Mahendra Kumar Singhi

... Petitioner

**Order under Section 94 (1) of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 22.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For I.A.450/2022 : Shri Satish Rai, Adv., for Applicant  
For the Financial Creditor : Ms. Chithra Nirmala

**ORDER**

1. Heard the Ld. Counsels appearing for both the parties.
2. Ms. Chithra Nirmala, Ld. Counsel appearing for the Financial Creditor in I.A.Nos.450/2022 and 641/2023 submits that she has not received copy of the Application. Therefore, Ld. Counsel for the Applicant is directed to serve copy of the Application on the Financial Creditor within one week. Upon receipt of the same, Respondent is directed to file its reply within two weeks', and one week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.
3. List the case on **13.09.2024**.

**-Sd-  
MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

**-Sd-  
T. KRISHNAVALLI  
MEMBER (JUDICIAL)**